

Toll tax collection from highways under BOT scheme

†2609. SHRI RAM JETHMALANI : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that for using the roads constructed under the BOT Scheme, commuters have to pay toll tax;

(b) if so, whether it is also a fact that a Government mechanism has been specially put in place to do away with the inconveniences caused to the commuters; and

(c) if so, the details of that mechanism and the system in place for its utilization?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA) : (a) The Toll collected for the stretches of roads and structures of the National Highways are under the NH Fee (Determination of Rates and Collection) Rules, 2008 as amended from time to time and under the NH Fee Rules, 1997. Under the present rule a section of National Highway on which the average investment for upgradation has exceeded 2.5 crore per km at the 1st April, 2008 price shall be tolled.

(b) Yes Sir.

(c) In addition to several discounts and provisions as per the NH Fee Rules, 2008 the Government has undertaken to implement the Electronic Toll Collection on Toll Plazas on the National Highways.

Guidelines for upkeep of tyres of four wheel vehicles

2610. SHRI RANBIR SINGH PARJAPATI : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether due to bursting of worn-out tyre (s), a bus fell into a ditch, killing 52 passengers on 11 August, 2012 in Himachal Pradesh;

(b) whether Government has laid down any guidelines for the upkeep and maintenance of tyres of four wheel vehicles plying in hilly areas and, if so, the details thereof;

† Original notice of the question was received in Hindi.